CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition (Diary) No.582/2026

Subject	:	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended), seeking appropriate directions in furtherance of the Order dated 31.05.2026 passed by this Commission in Petition No. 1015/MP/2025 and the subsequent Order dated 10.07.2026 passed in Petition No. 11/SM/2026.
Petitioner	:	Datta Power Infra Private Limited (DPIPL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Anr.
Date of Hearing	:	**27.8.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Sanjay Sen, Sr. Advocate, DPIPL Shri Vikram S Vaid, Advocate, DPIPL Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL Shri Swapnil Verma, CTUIL Ms. Muskan Agarwal, CTUIL

Record of Proceedings

During the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondent/CTUIL made their respective submissions and concluded their arguments.

2. At the request of the parties, the Commission permitted both sides to file their respective note of arguments within a day with a copy to the other side. The Commission directed that the quantum corresponding to the Petitioner`s connectivity shall not be allocated to third party till the final order is issued in the matter.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)